

THE INDIAN RAILWAYS (SECOND AMENDMENT) ACT, 1973

No. 54 OF 1973

[14th December, 1973.]

An Act further to amend the Indian Railways Act, 1890.

BE it enacted by Parliament in the Twenty-fourth Year of the Republic of India as follows:—

1. This Act may be called the Indian Railways (Second Amendment) Act, 1973.

Short title:

9 of 1890.

2. In section 82A of the Indian Railways Act, 1890 (hereinafter referred to as the principal Act), in sub-section (2), for the words "twenty thousand rupees", the words "fifty thousand rupees" shall be substituted.

Amendment of section 82A.

3. In section 82J of the principal Act,—

Amendment of section 82J.

(a) in sub-section (2), for clauses (ii) and (iii), the following clauses shall be substituted, namely:—

(ii) the compensation payable for death;

(iii) the nature of the injuries for which compensation shall be paid and the amount of such compensation;";

(b) in sub-section (3)—

(i) for the words "or in two successive sessions", the words "or in two or more successive sessions" shall be substituted;

(ii) for the words "in which it is so laid or the session immediately following", the words "immediately following the session or the successive sessions aforesaid" shall be substituted.